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Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
Srinagar/ Jammu

Notification
Jammu, the 8th February, 2017

SRO 49 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of criminal procedure, Samvat, 1989, the Government hereby appoint Shri K.L.Verma, Advocate, Sessions Court, Samaba as a Special Public Prosecutor in case titled State VS Majid Choudhry and others involving offence under section 307/447/336/147/148/149 RPC and 30 Arms Act, FIR No. 05/2016 pending before the Court of Ld. Principal Sessions Judge, Samaba.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice & Parliamentary Affairs

NO: LD(ACQ) 2017/22-Samba

Dated: 08-02-2017

Copy to the:

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu
3. Registrar General, J&K, High Court, Jammu
4. Principal Sessions Judge, Samba.
5. Director Prosecution, J&K PHQ, Jammu
6. Director Litigation, Jammu.
7. Public Prosecutor, Samba. This is with reference to his letter No. PPSLJ/212 dated 25/01/2017.
8. Shri K.L.Verma, Advocate, District Court, Samaba for information and necessary action. He shall not be entitled any fee or remuneration from the State for conducting this case.
9. General Manager, Government Press, Jammu for publication in the Government Gazettee.
10. SRO Section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C)


(Muzaffar Ahmad Padro)

Senior Law Officer

Department of Law, Justice and Parliamentary Affairs



